

GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA

UNSTARRED QUESTION NO:1805  
ANSWERED ON:07.03.2013  
IRREGULARITIES IN AY  
Gawal Patti Smt. Bhavani Pundikrao Mahato Shri Narahan/Mahendrasinh Shri Chauhan Nagoao Shri Duddgaonkar  
GaweshwarSingh Shri Vijay Bahadur,Tirkey Shri Manohar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has received complaints from various quarters regarding alleged irregularities in the implementation of the India Awas Yojna (IAY);
- (b) if so, the details thereof including the number of such complaints received during the last three years including the current year, year and State/UT wise;
- (c) whether the Government has conducted investigation into these complaints;
- (d) if so, the details thereof along with the action taken against the persons found guilty and
- (e) the other steps taken/being taken by the Government to check irregularities in IAY?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a)(b)(c) On the whole, the India Awas Yojna (IAY) scheme is functioning satisfactorily in the country. The scheme is being implemented as per guidelines by the States/UTs. At the Central level, the scheme is closely monitored through various mechanisms such as Monthly and quarterly review meetings, visits by the Area Officers, Concurrent Evaluation Reports and Impact Evaluation Research Studies. National Level Monitors (NLMs) are appointed and deputed for independent inquiry and monitoring of the scheme. Whenever any complaint in respect of irregularities in the implementation of the scheme is brought to the notice of the Ministry, the matter is immediately taken up with the concerned State Government/UT. In the case of complaints received from VPS, National Level Monitors (NLMs) on the panel of this Ministry are deputed to investigate the complaints. If irregularities are established, the concerned State Government is requested to take appropriate action. A Statement showing the Year-wise, State-wise details of the complaints received regarding irregularities in the implementation of the scheme and the action taken thereon is given at Annexure.

Annexure referred to Part (b) of Lok Sabha Unstarred Question No. 1805 due for reply on 7/3/2013

List of complaints received and action taken thereon

1. Assam

(a) A complaint was received on 23/8/2010 from Shri Topu Raykumar, Village-Patipath, District-Karimganj, Assam regarding non-construction of IAY houses and mis-appropriation of fund in Dullacherra G.P. under Dullacherra Development Block.

Action Taken

The matter was investigated by the MEM who found certain irregularities in the implementation of the Scheme. The report has been sent to State Government of Assam on 13/7/2011 for taking necessary action in the matter as per IAY guidelines.

(b) A complaint was received on 29/11/2010 from Shri Anah Uddin, Village 4 Post-Bazarghat, District-Karimganj, Assam leveling allegation of forgery in the allotment IAY house.

Action Taken

The complaint has been sent to State Government of Assam on 17/2/2011 to inquire into the matter and taking necessary action as per IAY guidelines.

(c) A complaint dated 01/02/2011 regarding withdrawal of amount under IAY by Shri MN Das, JE of Bachhari Dev from account of IAY beneficiary and non-construction of the house by the JE.

Action Taken

The Complaint was forwarded to the State Govt. on 11/04/2011 for ascertaining facts in the matter and take corrective, punitive and preventive action.

(d) A complaint dated 23/04/2011 was received from Shri. Rohit Choudhary, regarding violation of IAY guidelines in Assam by opening of joint account of Junior Engineer (JE) & the beneficiary, by taking bribes at the time of withdrawal of money and forcing the IAY beneficiary to purchase construction material from the shops identified by the JE. in the implementation of IAY Scheme in Assam.

Action Taken

The matter was investigated by the MEM who found certain irregularities in the implementation of the Scheme. The report has been sent to State Government of Assam on 17/6/2011 to inquire into the matter and taking necessary action as per IAY guidelines.

2. Bihar

(a) A complaint was received from Shri Bhashbihubhan Hazari, MSA on 14/12/2010 regarding misuse of IAY grants in his constituency 78-Bushahwanthan Purni, Bihar

Action Taken

The complaint was forwarded to the State Government of Bihar on 15/2/2011 for taking necessary action as per IAY guidelines.

(b) A complaint of Shri Umash Kumar Trivedi, General Secretary, Panchayat Samiti, Musaffarpur, Bihar regarding irregularities reported in the implementation of IAY was received through Shri Sagar Rayha, Secretary, All India Congress Committee on 6/1/2011.

Action Taken

The complaint alongwith the enclosures was forwarded to the State Government of Bihar on 31/1/2011 for taking necessary action as per IAY guidelines.

(c) A complaint was received from an MDO, Yana Jagrati Deepen Sema Shiksha Sansthan, Village-Metvaar, District-dinew Bihar regarding irregularities reported by giving the houses under IAY to ineligible people by getting bribes and neglecting the poor or needy people.

Action Taken

The complaint alongwith the enclosures was forwarded to the State Government of Bihar on 3/4/2012 for taking necessary action as per IAY guidelines.

(d) A complaint from Shri Ram Kumar Raman, Resident of Baluaba, District-Baharra, Bihar was received through Shri Ram Vilas Patwari, M.P.(SC) on 25/3/2012 regarding misappropriation of IAY funds in Baharra district of Bihar.

Action Taken

The complaint alongwith the enclosures have been sent to the State Government of Bihar on 17/7/2012 to enquire into matter and taking necessary action as per IAY guidelines.

3. Jharkhand

(a) A complaint was received on 22/2/11 from Shri Jules Yadav, Councillor District-Dumka, Jharkhand regarding irregularities committed by the MDO, Jarumdi, Dumka by allotting the IAY houses to non-eligible persons.

Action Taken

The complaint has been forwarded to the State Government of Jharkhand on 7/4/11 to enquire into the matter and taking necessary action as per IAY guidelines.

4. Punjab

(a) A complaint dated 27/5/2010 was received from Shri. Ranjit Singh, Chairman Billa Parishad, Tarn Taran, Punjab regarding misappropriation of funds under IAY in Tarn Taran district of Punjab.

Action Taken

The complaint was forwarded to the State Government of Punjab on 27/9/2010 to enquire into the matter and taking necessary action as per IAY guidelines. The State Government got the matter enquired and as per the enquiry report of Divisional Deputy Director Panchayat, Jalandhar, no misappropriation of fund was noticed.

(b) A complaint dated 30/9/2011 was received from Shri. Sandeep Kumar, regarding irregularities in the implementation of IAY by allotting the IAY houses to non-eligible persons in Mansa District of Punjab.

Action Taken

The matter was investigated by the MHA who found certain irregularities in the implementation of the Scheme. The report has been sent to State Government of Punjab to inquire into the matter and taking necessary action as per IAY guidelines.

5. Uttar Pradesh

(a) A complaint was received on 8/2/2011 from Shri Ramesh Kumar Singh, S/o Shri Rajkesh Singh, Gram panchayat-Kapural Kayapur, Block-Bhushi, District -Bhainsi, Uttar Pradesh regarding irregularities in the implementation of IAY by allotting the IAY houses to non-eligible persons.

Action Taken

The matter was investigated by the MHA who found certain irregularities. The report has been sent to State Government of Uttar Pradesh on 21/7/2011 for Status Report.

(b) A complaint was received through Shri P.L.Punia, M.P., Chairman, National Commission for Scheduled Caste from Shri Rajender Singh resident of Village Parabhagi, District-Bamhaga, Sahabadi, Uttar Pradesh regarding corruption in the schemes being implemented for the welfare of SC/STs and BPL households by allotting the IAY houses to non-eligible persons.

Action Taken

The complaint was forwarded to the State Government of Uttar Pradesh on 12/9/2012 to enquire into the matter and taking necessary action as per IAY guidelines.

(c) A complaint was received from Shri Gnanesh Prasad Jainwal regarding corruption in the implementation of IAY in Deoria district of Uttar Pradesh by selection of the IAY beneficiaries not from BPL list but from the outside by the Project Director, Deoria during the year 2010-11 and 2011-12.

Action Taken

The complaint was forwarded to the State Government of Uttar Pradesh on 8/9/2012 to enquire into the matter and taking necessary action as per IAY guidelines.

6. Odisha

(a) A VUP complaint was received from Shri Ramachandra Khuntia, M.P on 23/3/2011 regarding corruption in Central Government Schemes in Kendrapada district of Odisha State by alleging that IAY houses are allotted to rich and affluent persons by taking bribe of Rs.1000/- from the beneficiaries in Deradish Panchayat Block of district Kendrapada.

Action Taken

The complaint was forwarded to the State Government of Odisha on 27/7/2012 to enquire into the matter and taking necessary action as per IAY guidelines.